

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Petition No. 348/2010

Sub: Petition under Section 79 (c) and (f) and Section 94 of the Electricity Act, 2003 read with CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State in Transmission and related matters) Regulation, 2009.

Date of hearing : 10.2.2011

Coram : Dr Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Ind Bharath Power (Madras) Ltd., Hyderabad

Respondents : Power Grid Corporation of India Limited,
Gurgaon

Parties present : Shri Sunil Sharma, Advocate for the petitioner

Learned proxy counsel for the petitioner submitted that the counsel appearing in this matter was not able to attend the hearing due to some personal difficulty. He accordingly requested for an adjournment for three weeks.

2. The Commission accepted the request.

3. The petition shall be re-notified for hearing on admission on 10.3.2011.

Sd/-
(T.Rout)
Joint Chief (Law)